

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

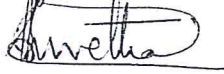

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 28.08.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : MA/52/IB/2018  
PETITION NUMBER : TCP/10/(IB)/2017  
NAME OF THE PETITIONER(S) : GULFPETRO CHEM FZC  
NAME OF THE RESPONDENT(S) : NAGARJUNA OIL CORPORATION LTD  
UNDER SECTION : RULE 11

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1.	TK Bhaskar Shwetha Vasudevan	counsel for the Applicant	
2.	N.P. VIJAYKUMAR M. SAVITHA DEVI	counsel for RP	

**ORDER**

Counsel for the Applicant present. RP along with his counsel present. RP is directed to file reply to Prayer 'B' made in the application. During the course of arguments, it has been noticed that the Applicant has raised objection with regard to the decision of the CoC by which the Resolution Plans have been rejected. The Counsel for the Applicant has also raised an issue with regard to the liquidation value of the Corporate Debtor. In the circumstances, it is necessary to provide an opportunity to the CoC to defend their decision by providing the relevant inputs/grounds on which Resolution Plans have been rejected. The CoC shall also provide the basis on which the liquidation value of the assets of the Corporate Debtor has been determined. Therefore, the RP is directed to issue notice to the CoC by sending copy of the Application, so that the CoC may represent itself before this Bench on the next date of hearing to assist this Authority to return the findings on the issues raised by the Resolution Applicant(s). Put up on **18.09.2018 at 10.30 A.M.**

  
**(CH. MOHD. SHARIEF TARIQ)**  
MEMBER (JUDICIAL)

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